

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 406/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the tariff order dated 29.8.2023 passed by the Commission in Petition No. 113/TT/2021 directing payment of the Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Alipurduar Transmission Company Limited (ATCL) and Another

Date of Hearing : **15.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Harsha Parakh, Advocate, PGCIL

Record of Proceedings

The matter was heard virtually.

2. The learned counsel for the Petitioner submitted that the instant Petition has been filed seeking execution/enforcement of the Commission's order dated 29.8.2023 in Petition No. 113/TT/2021 for recovery of the outstanding dues along with the applicable Late Payment Surcharge against Alipurduar Transmission Company Limited (ATCL), Respondent No.1.
3. The learned counsel for the Petitioner further submitted that no stay is operational against the said order.
4. After hearing, the Commission directed as under:
 - a) Issue notice to the Respondent(s);
 - b) The Respondent(s) to file their respective replies, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.



5. The Commission further observed that the Petitioner has filed the instant Petition solely under Section 79 of the Electricity Act, 2003 (the Act) without invoking Section 142 of the Act for execution of the Commission's order and directed the Petitioner to clarify the reasons for the same.

6. The matter will be listed for the hearing on **10.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

